

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH CHANDIGARH**

**5. O.A. No. 060/00445/14 &  
MA 060/00710/14**

**Gian Singh Vs. U.O.I. & Others**

**22.05.2014**

Present: Mr. Sunil Kumar, counsel for the applicant

1. Notice in MA only.
2. List on 28.07.2014 before the Registrar for completion of pleadings.

rs  
(RAJWANT SANDHU)  
MEMBER (A)

sb  
(SANJEEV KAUSHIK)  
MEMBER (J)

Notice of MA issued  
to Rules 1-3 on 28/5/14.

Service is complete.

Reply to MA not

filed.

22/7

**DHIRENDER SINGH**

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH.

8.MA 060/00710/2014 & OA 060/00445/2014

**GIAN SINGH**

.....**APPLICANT**

**VERSUS**

**UNION OF INDIA & ORS.**

.....**RESPONDENTS**

**22.01.2015**

Present: Sh. Sunil Kumar, counsel for the applicant.  
Sh. Arvind Moudgil, counsel for the respondents

1. After arguing some time, learned counsel for the applicant made a statement at the bar that he may be permitted to withdraw the present Original Application so as to seek the remedy by submitting the relevant records along with affidavit dated 29.01.2014 submitted by Smt. Sushma Rani with the appropriate authority. Ordered accordingly.
2. Disposal of O.A may not be construed to as an expression of any view on the merits of the case.

*RS*  
**(RAJWANT SANDHU)**  
**MEMBER (A)**

*SK*  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

'sv'